

ACT No. VII OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 10th March, 1925.)

An Act to amend the Cantonments Act, 1924.

II of 1924.

WHEREAS it is expedient to amend the Cantonments Act, 1924, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Cantonments (Amendment) Act, 1925. Short title.

II of 1924.

2. In section 2 of the Cantonments Act, 1924 (hereinafter referred to as the said Act),— Amendment of section 2, Act II of 1924.

(a) in clause (xii) for the words " Military Works officer " the words " officer of the Military Engineer Services " shall be substituted; and

(b) in clauses (xix) and (xxvi) the words " with the previous sanction of the Governor General in Council " shall be omitted.

3. In section 14 of the said Act,—

Amendment of section 14, Act II of 1924.

(a) in clause (e) of sub-section (1) after the word " nominated " the words " by name " shall be inserted;

(b) in clause (f) of the said sub-section for the word " appointed " the word " constituted " shall be substituted; and

(c) in sub-section (2) for the words " nomination or appointment " the words " or nomination " shall be substituted.

4. In section 28 of the said Act,—

Amendment of section 28, Act II of 1924.

(a) in sub-section (1) after the word " being " the words " a stipendiary Magistrate or " shall be inserted; and

(b) in clause (c) of sub-section (2) the words " stipendiary Magistrate or " shall be omitted.

5. After section 36 of the said Act the following section shall be inserted, namely:— Insertion of new section 36A in Act II of 1924.

"36A. Every officer or servant, permanent or temporary, of a Cantonment Authority shall be deemed to be a public servant within the meaning of the Indian Penal Code, and in the definition of ' Legal remuneration ' in section 161 of that Code the

Cantonment servant to be deemed a public servant.

XLV of 1960.

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[Price One Anna or Three-half Pence.]

word 'Government' shall, for the purposes of this section, be deemed to include a Cantonment Authority".

6. After section 116 of the said Act the following section shall be inserted, namely:—

Insertion of new section 116A in Act II of 1924.

" 116A. A Cantonment Authority may, subject to any conditions imposed by the Governor General in Council, manage any property entrusted to its management by the Governor General in Council on such terms as to the sharing of rents and profits accruing from such property as may be determined by rule made under section 280."

Power to manage property.

7. In section 126 of the said Act,—

Amendment of section 126, Act II of 1924.

(a) after the word " Authority " where it occurs for the first time, the words " in a ruinous state or " shall be inserted;

(b) after the word " enclosure " the words " a nuisance or " shall be inserted; and

(c) after the words " owner thereof " the words " either to remove the same or " shall be inserted.

8. In sub-section (2) of section 176 of the said Act, for the words " Commanding Officer of that cantonment " the words " Officer Commanding the station " shall be substituted.

Amendment of section 176, Act II of 1924.

9. In sections 218 and 233 of the said Act, for the words " Military Works," wherever they occur, the words " Military Engineer " shall be substituted.

Amendment of sections 218 and 233, Act II of 1924.

10. In sections 235 and 237 of the said Act, for the words " Commanding Officer of a cantonment " the words " Officer Commanding the station " shall be substituted.

Amendment of sections 235 and 237, Act II of 1924.

11. In section 272 of the said Act, for the words " Commanding Officer of a cantonment " the words " Officer Commanding a station " shall be substituted.

Amendment of section 272, Act II of 1924.

12. After clause (b) of sub-section (2) of section 280 of the said Act, the following clause shall be inserted, namely:—

Amendment of section 280, Act II of 1924.

" (bb) the allotment to a Cantonment Authority of a share of the rents and profits accruing from property entrusted to its management under the provisions of section 116A; "

13. In Schedule V to the said Act, in the entry in the second column against section 176 for the words " Commanding Officer of cantonment " the words " Officer Commanding the station " shall be substituted.

Amendment of Schedule V, Act II of 1924.

14. In the said Act for the words " Commanding Officer of the cantonment ", wherever they occur, the words " Officer Commanding the station " shall be substituted.

Substitution of title " Officer Commanding the station."